

Government of India  
Ministry of Finance  
( Department of Revenue )

-----  
New Delhi, the 26th June, 1978.

NOTIFICATION  
INCOME TAX

No.2363 (F.No.404/101/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue & Banking No.1378 (F.No.404/154/76-ITCC) dated 29.6.76, namely:- In the said notification, for the letters and words - "Sarvshri C.P. Mukhija and D.R. Jindal, who are gazetted Officers of the Central Government" the words and letters "Shri D.R. Jindal who is a gazetted officer of the Central Government" shall be substituted.

sd/-  
( H. Venkataraman )  
Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

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1. All Directors of inspection including DI(O&MS), New Delhi.
2. The Director, IRS (DI) Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Central Revenue, New Delhi.
5. The Chief Secretary, Delhi Administration, New Delhi.
6. The Joint Secretary & Legal Adviser, Ministry of Law, N.Delhi.
7. The Commissioner of Income-tax, Delhi-I, New Delhi.
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(H.Venkataraman )  
Deputy Secretary to the Government of India.

AUTHORISED FOR ISSUE:

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ASST. DIRECTOR (RS&P).

NO.CC/ITCC/2310/562/RSP/78.

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